

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4605
ANSWERED ON:19.12.2000
DUMPING OF CHEMICAL PRODUCTS
C. KRISHNAN;VAIKO

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any investigation has been conducted by the Government against the dumping of obsolete, sub-standard chemical products, old and inferior technology chemical plants;

(a) if so, the details thereof;

(c) whether Associated Chamber of Commerce and Industry has accused certain countries in this regard;

(d) if so, whether the government have initiated any steps to re-export both, chemicals and chemical plants identified by ASSOCHAM;

(e) if not, the reasons therefor; and

(f) the steps proposed to be taken immediately to stop dumping of chemicals and plants into the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS(SHRI SATYA BRATA MOOKHERJEE)

(a) & (b): The Designated Authority appointed by the Government conducts Anti- Dumping investigations in India under Sections 9A, 9B and 9C of the Customs Tariff (Identification, Assessment and Collection of the Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1975, as amended in 1995. So far as anti-dumping duties on chemical products are concerned, such duties have been imposed on 22 different chemical products by the Government during 1995-96 to 1999-2000.

(c) : Yes, Sir

(d) to (f): Imposition of anti-dumping duties is an important measure to counter large scale dumping of chemicals. There is a prescribed procedure for filing anti-dumping petition to the Ministry of Commerce by the affected Companies. Therefore, filing anti-dumping petitions by the affected Companies will prevent dumping of chemicals and plants into the country.